

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**

**(through Hybrid Mode)  
COURT-I**

**Item No. 6**

**IA(IBC)/1047(CH) 2024  
In  
CP(IB) No. 117/Chd/Chd/2017  
(Admitted)**

**IN THE MATTER OF:**

Hajura Singh Bhim Singh

...Petitioner

Vs

Best Foods Ltd.

...Respondent

**Under Section:** 9, IBC 2016, 60(5)

**Order delivered on 14.05.2024**

**CORAM:**

**SH. L. N. GUPTA  
HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR  
HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Atul V Sood, Advocate

For the Respondent/Liquidator : Abhishek Anand Adv and Akshit Awasthi Adv

**ORDER**

**IA(IBC) NO.1047(CH)2024**

The present application has been filed seeking refund of 25% of the bid amount along with interest which was deposited by the applicant and forfeited by the respondent. The reply has been filed by Ld. Counsel for the respondent which is under objections. Therefore, Ld. Counsel for respondent-liquidator is directed to remove these objections within four days. Part arguments on behalf of the applicant heard.

In the meantime, Id. Counsels for the parties are directed to file written synopsis with supporting laws, if any, at least two days before the next date of hearing by exchanging copies with each other. Let the matter be listed on 29.05.2024 in supplementary list for remaining arguments.

-Sd/-  
**(L. N. GUPTA)**  
**MEMBER (T)**

Pooja

-Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**